

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s DUNNIMAA ENGINEERS & DIVERS ENTERPRISES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s Dunnimaa Engineers & Divers Enterprises Private Limited
2. Date of incorporation of corporate debtor	30 th May, 1996
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28920MH1996PTC099909
5. Address of the registered office and principal office (if any) of corporate debtor	D-159, MIDC Nerul Navi Mumbai MH 400706 India.
6. Insolvency commencement date in respect of corporate debtor	29 th November, 2022 being the date of downloading of order by NCLT, Mumbai. (24 th November, 2022 being the date of intimation of order by NCLT)
7. Estimated date of closure of insolvency resolution process	23 rd May, 2023, being 180 days from 29 th November, 2022.
8. Name and registration number of the insolvency professional acting as interim resolution professional	Kamal Rajkumar Sharma IBBI/IPA-001/IP-P01850/2019-2020/12870
9. Address and e-mail of the interim resolution professional, as registered with the Board	Room No. 40, 9/15 Morarji Velji Bldg, 1 st Floor, Dr M.B Velkar Street, Kalbadevi Road, Mumbai, Maharashtra 400002. kamal.sharma@ajallp.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Ambavat Jain & Associates LLP, Room No. 40, 1st Floor, 9/15, Morarji Velji Building, Dr. M B Velkar Street, Marine Lines (E), Mumbai – 400002. cirp.dunnimaa@gmail.com
11. Last date for submission of claims	13 th December, 2022 (14 days from the date of intimation of order to insolvency professional)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Nil
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s Dunnimaa Engineers & Divers Enterprises Private Limited** on 24th November,2022. (29th November ,2022 being the date of downloading of order by NCLT, Mumbai)

The creditors of **M/s Dunnimaa Engineers & Divers Enterprises Private Limited**, are hereby called upon to submit their claims with proof on or before 13th December,2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Kamal Rajkumar Sharma
Interim Resolution Professional
IBBI/IPA-001/IP-P01850/2019-2020/12870

Date: 1st December,2022
Place: Mumbai